

*[English]***Unani Medicine**

3667. SHRIMATI CHANDRA PRABHA URS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have decided to set up National Institute of Unani Medicine at Bangalore;

(b) if so, whether the Karnataka Government has agreed to allot land for the above purpose;

(c) if so, the extent of land required and the extent of land proposed to be allotted by the Karnataka Government; and

(d) the amount proposed to be spent on the above institute during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEM OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : (a) to (d). Yes, Sir. It has been decided to set up a National Institute of Unani Medicine at Bangalore on 55 acres and 2 guntas of land provided by the Government of Karnataka free of cost. The foundation stone for the building has already been laid on 8.11.1995 and a provision of Rs. 100.00 lakh exists for the Institute during the current year i.e., 1995-66.

*[Translation]***Pending Cases in Tribunals**

3668. SHRI KASHIRAM RANA :  
SHRI RAM TAHAL CHOUDHARY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of cases pending for the last three years, five years and eight years with the various Rent Control Tribunals in the Tis Hazari under the Delhi Rent Control Act as on 30 September, 1995 and the reasons for delay in disposing of these cases; and

(b) the steps taken by the Government for speedy disposal of these cases within a prescribed time limit?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) The details showing the pending cases as on 30.9.1995 with various Rent Tribunals in Tis Hazari under the Delhi Rent Control Act are given in the Statement. Adjournment by the parties, non-appearances of witness, strike by lawyers, less number of courts etc. are the basic reasons for delay in disposing of these cases;

(b) In order to consider the problem of arrears of cases in courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices of the High Courts was held on 4.12.1993, under the Chairmanship of the Prime Minister. The resolutions adopted in the conference have been commended to all the State Governments/U.Ts. Administrations and High Court including Delhi Court for necessary follow up action. Further, the Registrar of Delhi High Court had informed that courts subordinate to Delhi High Court are making every possible efforts to expedite the disposal of pending cases. The disposal of cases depends upon various factors and as such it is not possible to fix a time limit for their disposal.

**STATEMENT**

*Referred to in Reply to part (a) of the Lok Sabha Unstarred Question No. 3668 for 20.12.95.*

Pending cases as on 30.9.95 with the Various Rent Control Tribunals in the Tis Hazari Under the Delhi Rent Control Act.

1. No. of cases pending as on 30.9.95	- 15790
2. No. of cases more than 3 years old	- 2644
3. No. of cases more than 5 year old	- 2987
4. No. of cases 8 years old	- 2584

**Unemployment Stimulating Terrorism**

3669. DR. MUMTAZ ANSARI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware that unemployment is stimulating terrorism;

(b) if so, the reasons therefor; and

(c) the measures adopted/being adopted by the Government to check it?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). Unemployment has sometimes been regarded as one of the several factors that causes terrorism, but direct co-relationship between unemployment and terrorism is difficult to establish.

(c) As far as urban areas are concerned, a number of measures have been taken to increase employment opportunities for the urban poor, which include the

Centrally sponsored schemes of Nehru Rozgar Yojana (NRY), which aims at generating self-employment and wage employment for the urban poor living below the poverty line under its three components namely, Scheme of Urban Micro Enterprises (SUME), Scheme of Urban Wage Employment (SUWE) and Scheme of Housing and Shelter Upgradation (SHASU). Recently, a new Centrally sponsored scheme, namely, Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP) has been launched, which also has employment generation as one of its components.

[English]

#### Survey of Railway Line

3670. SHRI V. SREENIVASA PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether the updated survey for a new line from Chamarajanagar to Methupalayam has been completed; and

(b) if so, the details of the Survey Report and the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The survey is in progress. Further consideration of the project will be possible once the survey report becomes available.

[Translation]

#### Railway Bridge

3671. SHRI MOHAN SINGH (DEORIA) :  
SHRI HARI KISHORE SINGH :

Will the PRIME MINISTER be pleased to reply given to Unstarred Question No. 3917 on April 19, 1994 and state :

(a) whether the construction work on Chhitauni-Bagaha railway bridge under North-Eastern Railway is not in progress as per the schedule;

(b) if so, the reasons therefor; and

(c) the time by which the work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) There has been delay in completion of the project.

(b) The co-sharers viz. Ministry of Water Resources and Governments of UP and Bihar did not come forth with their share of funds in time.

(c) By March 1996 provided the co-sharers comes forth with their remaining share of funds.

[English]

#### Passenger Aircraft

3672. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether India, China, South Korea and Singapore have signed a memorandum of understanding to manufacture a medium sized passenger aircraft;

(b) if so, the details thereof including the terms of the agreement; and

(c) the main features of the aircraft?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : (a) to (c). A memorandum of understanding was signed in November 1993 by Hindustan Aeronautics Ltd (HAL) with M/s Daewoo Heavy Industries Ltd. of the Republic of Korea for conducting a feasibility study on manufacture of a medium sized passenger aircraft jointly by India, China, Republic of Korea and Singapore. Thereafter, M/s Daewoo were replaced by M/s Samsung Aerospace as lead partner from the Republic of Korea. HAL has also signed a memorandum of understanding with Aviation Industries of China (AVIC) in August 1995 for conducting a feasibility study on the proposal. The study has not yet commenced.

[Translation]

#### Train Accidents

3673. SHRI RAMPAL SINGH :  
SHRI PANKAJ CHOWDHARY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to take the assistance of foreign companies to minimise the number of train accidents;

(b) whether any negotiations have been held with some countries in this regard;

(c) if so, the details thereof; and

(d) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). The Ministry of Railways has recently approached the Japanese Government for collaboration to improve safety on Indian Railways. The SNCF (French Railway) has also offered to study the safety system on Indian Railways.